

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

Original Application No. 171 of 2024 (SZ)

In the Matter of:-

N. Malayanathan

..... Petitioner

Vs

Puducherry Coastal Zone Management Authority and Ors.

..... Respondents

PAPER – I

**Status Report on draft Coastal Zone Management Plan (CZMP) maps for
Puducherry and Karaikal regions as per Coastal Regulation Zone
Notification, 2019.**

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Mr. Ramaswamy

Through

Mr. Ramaswamy Meyyappan
Government Advocate
Council for Respondent No. 1-3)
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

Original Application No. 171 of 2024 (SZ)

In re: Draft Coastal Zone Management Plan Maps for Puducherry and Karaikal
Regions as per Coastal Regulation Zone Notification, 2019.

**Status Report on behalf of Respondent No. 1, The Member Secretary,
Puducherry Coastal Zone Management Authority, Puducherry
adopted with Respondent No. 2 & 3.**

I, Yasam Lakshmi Narayana Reddy, S/o Late Shri Yasam Veera Reddy, (Hindu) aged 52 years, working as Member Secretary in the Puducherry Coastal Zone Management Authority (PCZMA) with office at 3rd Floor, PHB Building, Anna Nagar, Puducherry – 605005 do hereby solemnly affirm and sincerely state as follows based on the official records that is placed before me:

- 1) I respectfully submit that the present status report is being filed in compliance to the Order dated 12.08.2024 of this Hon'ble Tribunal, directing the Government of Puducherry to rectify the defects in the report filed before the Hon'ble NGT (SZ) and to upload before the date of next hearing on 12.09.2024.

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- 2) I respectfully submit that as far as CZMP is concerned, the Puducherry Coastal Zone Management Authority (PCZMA), Government of Puducherry (GoP) has diligently taken measures for revision of CZMP for the Union Territory of Puducherry as per Coastal Regulation Zone (CRZ) Notification, 2019.
- 3) I respectfully submit that the task of preparation of draft CZMP as per CRZ Notification, 2019 was assigned to the National Centre for Sustainable Coastal Management (NCSCM), Chennai which authorized agency for preparation of CZMP maps.
- 4) I respectfully submit that a consultation meeting was held on 14.08.2024 with stake-holder Departments and the National Centre for Sustainable Coastal Management (NCSCM), MoEF&CC, the agency which is preparing the CZMP for the UT of Puducherry w.r.t. the status of CZMP as per CRZ Notification, 2019. During the meeting, NCSCM made a presentation to the stake-holder Departments on the status of draft CZMP prepared for Puducherry and Karaikal.
- 5) I respectfully submit that the NCSCM has prepared draft CZMP in 1:25,000 scale map in accordance with the guidelines given in Annexure-IV of the CRZ Notification, 2019 as well as the 'Guidelines for updation of CZMP prepared as per CRZ Notification, 2011 to align it with CRZ Notification, 2019. (Annexure – I)

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6) I respectfully submit that the Data Sources for Preparation of Draft CZMP-2019 as follows:

Sources	Particular
PCZMA	<ul style="list-style-type: none"> • Administrative boundaries (Taluk & Village) • Municipality/Town Panchayat boundary/urban areas • Cadastral data in 1:4000 scale • port limit • Fisheries related information • Beach Tourism Areas
Survey of India	<ul style="list-style-type: none"> • Open Series Maps (OSM) Grid • Toposheets on 1:25000 scale • Hazard Line
NCSCM	<ul style="list-style-type: none"> • High Tide Line • Low Tide Line • ESAs and geomorphological features • CRZ Regulation Line, boundary & categories • Lighthouse • Roads • Railway line • Seawall/Breakwater/Jetty <p style="text-align: right;">Approved CZMP database as per CRZ Notification, 2011 (HTL, ESAS/CRZ IA - NCSCM Hazard line - Survey of India)</p>
Others	<ul style="list-style-type: none"> • NHO charts • High Resolution Satellite images

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7) I respectfully submit the compliance status of the draft CZMP for Puducherry and Karaikal as follows:

Sl. No.	Annexure - IV of CRZ Notification, 2019	Compliance Status / Remark
1	<p>Demarcation of High Tide Line and Low Tide Line:</p> <p>Demarcation of High Tide Line (HTL) and Low Tide Line (LTL) as carried out by NCSCM for the entire coastline of the country, has been made available to the Coastal States or Union territories and only such demarcation of HTL and LTL shall be applicable for all purposes of this notification.</p>	<p>Complied</p> <p>The guideline issued by MOEF&CC on 26th June 2019: Para 3 [STEPS FOR PREPARATION OF CZMP] & clause a) [Base data: HTL, LTL, ESAs, Hazard line, CVCA & CZMP] stated as follow:</p> <p>“..... The CZMP database (shapefiles etc.) prepared as per the CRZ Notification, 2011 which have been scrutinized by the Technical Scrutiny Committee, finalized by the National Centre for Sustainable Coastal Management (NCSCM) and approved by the MoEFCC, shall be used as the base for revision or updation of the CZMP, as per the provisions contained in the CRZ Notification, 2019.</p> <p>Accordingly, approved CZMPs database as per CRZ notification, 2011 were used. The HTL, LTL, ESAs were provided by NCSCM.</p>

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2	<p>Hazard Line:</p> <p>A 'Hazard line' has been demarcated by the Survey of India (SOI) taking into account the extent of the flooding on the land area due to water level fluctuations, sea level rise and shoreline changes (erosion or accretion) occurring over a period of time. The hazard line mapped by SOI has been shared with the coastal States or Union territories through NCSCM. The hazard line shall be used as a tool for disaster management plan for the coastal environment, including planning of adaptive and mitigation measures. With a view to reduce the vulnerability of the coastal communities and ensuring sustainable livelihood, while drawing the CZMP, the land use planning for the area between the Hazard line and HTL shall take into account such impacts of climate change and shoreline changes.</p>	<p>Complied</p> <p>Hazard line was shown in the draft CZMP maps.</p>
3	<p>Preparation of CZM Maps:</p>	
(i)	<p>Base Maps of 1:25,000 scale shall be acquired from the Survey of India (SOI) and wherever 1: 25,000 maps are not available, 1: 50,000 maps shall be enlarged to 1: 25,000 for the purpose of base map preparation and these maps will be of the standard specification given below:-</p>	<p>Complied</p>

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	Unit : 7.5 minutes X 7.5minutes Numbering : Survey of India Sheet Numbering System Horizontal Datum : Everest or WGS 84 Vertical Datum : Mean Sea Level (MSL) Topography : Topography in the SOI maps will be updated using latest satellite imageries or aerial photographs.	
(ii)	Coastal Zone Management (CZM) Maps of scale 1:25,000 shall be got prepared by any of the agencies identified by the Ministry of Environment, Forest and Climate Change vide its Office Order number J-17011/8/92-IA-III dated the 14th March, 2014 using the demarcation of the High Tide Line or LTL, as carried out by NCSCM.	Complied
(iii)	Various regulatory lines viz. at a distance of 20 metres, 50 metres, 200 metres and 500 metres from HTL respectively, as applicable in various CRZ categories, and the Hazard line shall be demarcated and transferred to the CZM maps.	Complied
(iv)	HTL, LTL and CRZ boundaries, as applicable, shall also be demarcated in the CZM maps along the banks of tidal influenced inland water bodies.	Complied

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(v)	Classification of different coastal zones shall be done as per the CRZ notification and Standard national or international colour codes shall be used.	Complied
4	Local level CZMP Maps:	
(i)	Local level CZM Maps are for the use of local bodies and other agencies to facilitate implementation of the Coastal Zone Management Plans.	<i>Not within the purview of CZMP preparation on 1:25000 scale</i>
(ii)	Cadastral (village) maps in 1:3960 or the nearest scale, as available with revenue authorities shall be used as the base maps	<i>Local level CZMP on 1:4000 scale are to be prepared after approval of CZMP of 1:25000 scale</i>
(iii)	HTL, LTL, other CRZ regulatory lines and the Hazard line shall be demarcated in the cadastral maps and classifications shall be transferred into local level CZM maps.	
5	Classification of CRZ areas:	
(i)	The CZM Maps shall clearly demarcate the land use plan of the area and map out the Ecologically Sensitive Areas (ESAs) or the CRZ-IA areas as per mapping made available by NCSCM to coastal State or Union territories. All such ESAs shall be appropriately demarcated with colour codes.	Complied Draft Coastal land use maps depict all ESAs along with other land use classes.
(ii)	Buffer zone along mangrove areas of more than 1000 square meters shall be stipulated with a different colour distinguishing from the mangrove area. The buffer zone shall also be classified as CRZ-I area.	Complied

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(iii)	<p>In the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps. States and Union territories shall prepare detailed plans for long term housing needs of coastal fisher communities in view of expansion and other needs, provisions of basic services including sanitation, safety, and disaster preparedness.</p>	<p>Details of fisheries infrastructure and related information as provided by Fisheries Dept. / PCZMA such as fish landing centre, harbor / jetty / breakwater / groyne, ice plant, community hall, fishermen settlement, boat parking / fish drying / net mending area, school, hospital / health center etc. were incorporated in the draft CZMPs on 1:25000 scale.</p>
	<p>* Refer MoEF&CC Letter No. F.No.12-1/2019-IA.III (E-122245) dated 4th April, 2024 “The said housing plans for the Fishermen need to be prepared by the coastal States/UTs and the plans are to be indicated in the CZMP maps on Cadastral scale (1:4,000 scale) along with other details such as fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like”. (Annexure – II) Refer para 4 of the guideline’s issues by MOEF&CC dated 26th June, 2019;</p>	


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	<p>The present scope is to prepare draft CZMP on 1:25000 scale as per CRZ notification, 2019.</p> <p>Requirements for approval of draft CZMP on 1:25000 scale are 1. Draft CZMP map, 2. Draft coastal land use map, 3. Draft shoreline change map.</p> <p>There are various sub-plan (management plan) may be prepared after the approval of CZMP on 1:25000 scale as per CRZ notification, 2019. These sub-plans are 1. Shoreline Management Plan, 2. Tourism Management Plan, 3. Fisheries Management Plan, 4. Environment Management Plan (EMP) for Ecologically sensitive areas (ESAs) etc.</p>	
(iv)	<p>The water areas of CRZ-IV shall be demarcated and clearly demarcated if the water body is sea, lagoon, backwater, creek, bay, and estuary and for such classification of the water bodies the terminology used by Naval Hydrographic Office shall be relied upon.</p>	<p>Complied</p> <p>For classification of the water bodies the terminology used by Naval Hydrographic Office were used.</p>
(v)	<p>The fishing Zones in the water bodies and the fish breeding areas shall be clearly marked.</p>	<p>Not complied</p> <p>NCSCM has not received the said data.</p>
(vi)	<p>In CVCAs, the land use maps shall be superimposed on the Coastal Zone Management Plan clearly demarcating the CRZ-I, II, III, IV.</p>	<p>There is no CVCA area in U.T. of Puducherry as per the CRZ Notification, 2019.</p>
(vii)	<p>The existing authorised developments on the seaward side shall be clearly demarcated</p>	<p>Complied</p> <p>In the draft maps lighthouse, seawall/embankment, road etc., are shown in the draft maps.</p>
(viii)	<p>The features like cyclone shelters, rain shelters, helipads and other infrastructure including road network may be clearly indicated on the CZM Maps for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like.</p>	<p>Complied</p>

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(ix)	Construction of buildings or other activities shall be permitted under the CZMP provided adequate arrangements are made for proper management and disposal of solid and liquid wastes in accordance with the environmental standards, rules and statutes, and under no circumstances, untreated effluents shall be disposed off in the coastal waters.	Not within the purview of CZMP preparation on 1:25000 scale. It is a CRZ regulation which needs to be implemented by the competent authority.
6.	Public consultations on CZMP:	
(i)	The draft CZMP prepared shall be given wide publicity and suggestions and objections received in accordance with the Environment (Protection) Act, 1986. Public hearing on the draft CZMP shall be held at district level by the concerned CZMA.	Public hearing will be conducted by the PCZMA as per the procedure mentioned in EIA notification, 2006.
(ii)	Based on the suggestions and objections received the CZMPs shall be revised and approval of Ministry of Environment, Forest and Climate Change shall be obtained.	Public hearing suggestions / objections need to be provided to NCSCM for technical reviews and necessary actions.
(iii)	The approved CZMP shall be put up on the website of Ministry of Environment, Forest and Climate Change, concerned website of the State or Union Territory Coastal Zone Management Authority and hard copy made available in the Panchayat Office and District Collector Office	Post-Approval stage. Approved CZMPs as per CRZ Notification, 2019 need to be published by the competent authority.

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GUIDELINES FOR UPDATION OF COASTAL ZONE MANAGEMENT PLAN (CZMP) PREPARED AS PER CRZ NOTIFICATION, 2011 TO ALIGN IT WITH CRZ NOTIFICATION, 2019 PUBLISHED VIDE DATED 26.06.2019.		
Sl. No.	Action	Compliance status / Remark
1	Two sets of maps shall be provided viz (i) CZMP map depicting different CRZ categories; and (ii) Coastal land use maps (i.e. land use map used to define CZMP) categories along with the year in which it was prepared.	Complied Shoreline change assessment maps are also prepared as per NGT Order and direction of MOEF&CC.
2.	Maps of Ecologically Sensitive Areas (ESAs) provided by NCSCM are to be integrated with the coastal land use map.	Complied Coastal land use maps depict all ESAs along with other land use classes.
3.	The title of the CZMP maps should read as 'Coastal Zone Management Plan (CZMP)'.	Complied
4.	The coastal land use and CZMP maps shall be prepared according to the "Manual on Demarcation of High Tide Line and Low Tide Line and Preparation of CZMP of the Coast of India".	Complied
5.	The land use classes up to level II classification such as Habitation/settlement, Agriculture, open areas, etc., as given in the 'HTL Manual', will also be depicted in the coastal land use map along with the ESAs.	Complied

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6.	Color codes and symbols standardized by NCSCM , Chennai shall be provided to all authorized agencies for finalizing the CZMPs.	Complied
7.	Indexing for all the states shall be standardized e.g. South to North, Left to Right etc.	Complied
8.	The boundary of CRZ category should be continuous for seaside and creek side. It should be single/continuous line to clearly indicate the regulation boundary.	Complied
9.	If legally designated urban areas other than municipality area are included in CRZ-II category, details in the form of supporting Government notification/act/rules are to be provided in the CZMP report.	Complied
10.	Classification accuracy and geometric accuracy of the coastal land use maps must be quantitatively ascertained based on standard protocol.	Will be included in the report.
11.	Suggestions/recommendations received during the public consultation and action taken should be attached to the report as annexure. These suggestions/objections are to be classified into various categories such Page 11 of 11 as those pertaining to HTL/ESA/CRZ classification/general complaints etc.	Public hearing suggestions / objections need to be provided to NCSCM for technical reviews and necessary actions.

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12.	Only the boundary of the CVCA resource areas demarcated by NCSCM need to be provided in the CZMP	There is no CVCA area in U.T. of Puducherry as per the CRZ notification, 2019
13.	The Integrated Management Plan (IMP) will be prepared separately by NCSCM in consonance with the state government and local community concerned in conserving the resource areas. IMPs may be prepared within a time frame of 6 months from the date of approval of CZMP. The IMP shall be submitted for approval of MoEFCC for implementation.	
14.	The role of community in resource management in the CVCA shall be within the governing laws of the State/Central Government.	
15.	All layers used in the preparation of draft CZMP maps shall be given to NCSCM as soft copy (shape file format) for overlaying Hazard Line and boundaries of CVCA (if applicable)	
16.	Sand dunes falling outside CRZ boundary should be shown in the land use map.	
17.	CVCA falling outside CRZ boundary should be shown in the land use map.	Complied
18.	Edges of CZMP and land use maps of all states/UTs should be adjusted with those of the neighboring states/UTs	There is no CVCA area in U.T. of Puducherry as per the CRZ Notification, 2019.
		Complied

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19.	Ecological Sensitive Zones (ESZ) around the Marine National parks notified by the Government should be incorporated in the CZMP.	Complied
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- 8) I respectfully submit that in the draft CZMP prepared earlier, 50 m buffer zone for Mangroves was demarcated considering the approved CZMP prepared under CRZ Notification, 2011, however in the CRZ, 2019 (Annexure-I), para 1.1 states that mangrove in private land will not require a buffer zone. The Department of Forest and Wildlife and the Department of Revenue and Disaster Management has taken steps for the identification of the mangroves in the Private land.
- 9) I respectfully submit that the Department of Fisheries and Fisherman Welfare, GoP with the coordination of ICAR-Central Marine Fisheries Research Institute (CMFRI) has provided the coordinates for the fish breeding area i.e., the Artificial reef module to be installed at Puducherry and Karaikal region. The details were sent to NCSCM, Chennai for necessary incorporation in the draft CZMP as Fish breeding area Annexure – III.
- 10) I respectfully submit that the Department of Fisheries and Fisherman Welfare, GoP has conducted consultation meetings with the Fisherman Panchayat and Associations on 22.08.2024 in Karaikal and 26.08.2024 in Puducherry w.r.t. demarcation of Fish breeding area and Fishing Zone in water body. Annexure – IV

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- 11) I respectfully submit that a consultation meeting was held on 09.09.2024 under the Chairmanship of Commissioner-cum-Secretary (S, T&E) w.r.t the inclusion of the Fish breeding area and Fishing Zone. Accordingly, the Department of Fisheries and Fisherman Welfare, GoP dated 10.09.2024 has submitted the details of the Fish breeding area and Fishing Zone in the sea and back water and the same was forwarded to NCSCM for necessary incorporation in the draft CZMP of Puducherry and Karaikal. Annexure - V
- 12) I respectfully submit that the administration has complied with the Guidelines of Annexure-IV of CRZ Notification, 2019 and Guidelines for updation of CZMP prepared as per CRZ Notification, 2011 to align it with CRZ Notification, 2019 issued on 26.06.2019 by the Ministry of Environment, Forest & Climate Change, Government of India and Order dated 21.05.2024 in OA No. 171/2024 of this Hon'ble Tribunal.
- 13) I respectfully submit that the draft CZMP will be hosted in the public domain seeking views/comments/objections if any and thereafter public consultations will be conducted as per the statutory provisions and draft CZMP will be submitted to GoI for approval by November, 2024.
- 14) I respectfully submit that, in view of the above submissions, it is humbly prayed that this Hon'ble Tribunal may pass such further or other orders(s) as deemed fit and proper in the facts and circumstances of the case.



DEPONENT

**MEMBER SECRETARY
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VERIFICATION

Verified at Puducherry on 10.09.2024 that the contents of the above status report are true and correct to the best of my knowledge and information as derived from the official records and nothing material has been concealed therefrom.

SIGNED BEFORE ME

M/S 10/09/2024

M. SIVAPRAKASH, B.L.,
ADVOCATE & NOTARY PUBLIC
Govt. of India

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Vo.5, IIIrd CROSS, ILANGO NAGAR
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Respondent No. 1
adopted with Respondent No. 2 & 3

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Mr. Ramaswamy

Through

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**BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL,
SOUTHERN BENCH, CHENNAI**

O.A No: 171 /2024

**IN RE: DRAFT COASTAL ZONE
MANAGEMENT PLAN MAPS FOR
PUDUCHERRY AND KARAİKĀL
REGIONS AS PER COASTAL
REGULATION ZONE
NOTIFICATION, 2019.**

PAPER BOOK – I

**RESPONDENT No. 1
ADOPTED WITH RESPONDENT No. 2 & 3**

Through

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